

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
IN
MISC. APPLICATION DISPOSED OF CASES NO. 120/2024
IN
ORIGINAL APPLICATION NO. 271/2024

IN THE MATTER OF: -

SUSHIL TYAGI

.....APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

.....RESPONDENTS

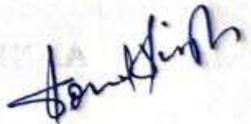
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DELHI
DATED: 01/11/2025

Through



SONAL SINGH
ADVOCATE

Honour In Books, Law Firm

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**RESPONSE AFFIDAVIT FILED ON BEHALF OF RESPONDENT
NO. 3 I.E. M/S SHIV BRICK SUPPLY**

I, Arvind Kumar S/o Lt. Sh. Rajendra Singh R/o Jhabrera, Pargana Manglore, Tehsil Roorkee, District Haridwar proprietor of M/s Shiv Brick Supply aged about 64 yrs do hereby solemnly and declare as under: -

1. That the deponent is the Respondent no. 3 in the above noted matter and as such well conversant with the facts and circumstances of present case and competent to swear the present affidavit.
2. That the present affidavit is filed in compliance of order dated 09.07.2025 passed by this Hon'ble Tribunal on the aspects whether the respondent no. 3 i.e. The Brick Kiln has obtained the requisite permissions and fulfills the siting criteria.
3. That currently, the Brick Kiln is not in operation.



Anju

4. That the primary requirements and permissions taken/abided by the Respondent no. 3 for the lawful operation of a brick kiln are as follows: -

a. Certificate of Permanent Registration dated 17.10.1998 issued by the Government of Uttaranchal, Directorate of Industries. The copy of the same is annexed herewith as

Annexure-P1.

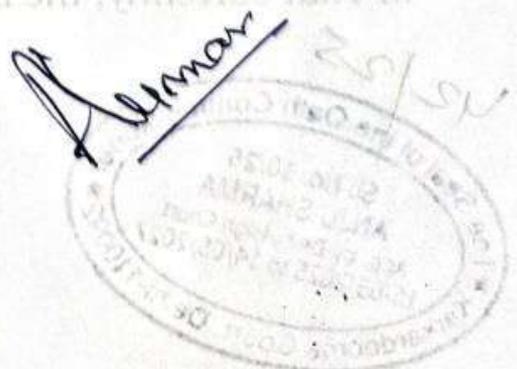
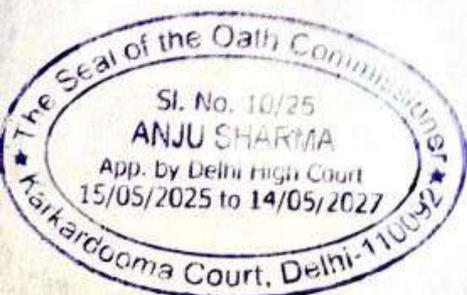
b. Renewed Lease Agreement dated 22.11.2006. The copy of the same is annexed herewith as **Annexure-P2.**

c. License issued by Jila Panchayat, Haridwar to operate Brick Kiln from 01.10.2023 to 30.09.2024. The copy of the same is annexed herewith as **Annexure-P3.**

d. The renewed Consolidated Consent to operate and Authorization (CCA) for a period upto 31.03.2027. The copy of the same is annexed herewith as **Annexure-P4.**

e. NOC from Department of Horticulture. The copy of the same is annexed herewith as **ANNEXURE-P5.**

f. The Environmental Clearance for Brick Earth Mining. The copy of the same is annexed herewith as **Annexure-P6.**



5. It is submitted that unjustifiably, the UKPCB has revoked the CCA issued to the respondent no. 3 vide its letter dated 20.06.2025 only for reason that the Brick Kiln is not in operation and no violation has been explained in the aforesaid order. The copy of letter dated 20.06.2025 is annexed herewith as **ANNEXURE-P7**.

6. It is submitted that the respondent no. 3 was operating the said Brick kiln by fully complying with the provisions set forth in the Notification dated 22nd February, 2022, issued by the Ministry of Environment, Forest and Climate Change. The reference is made of the Joint report of District Magistrate, Haridwar and State Pollution Control Board, Joint Inspection Report dated 13.12.2024 and Action Taken Report filed by the UKPCB and DM, Haridwar before this Hon'ble Court. The said documents are already part of the record.

7. It is submitted that the issues raised in the present complaint dated 18.09.2023 have already been adjudicated in the OA no. 783/2022 titled Ajay Kumar Versus Uttarakhand Pollution Control Board & Ors filed against several Brick kilns including the respondent no. 3 and in the compliance of directions passed by this Hon'ble Tribunal in the said



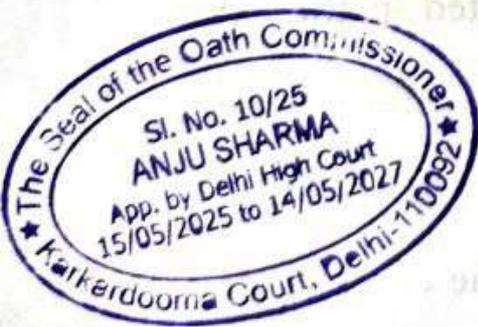
A handwritten signature in black ink, appearing to read "Anju Sharma", with a horizontal line underneath.

matter, the Board has also imposed an Environmental compensation of Rs. 10,43,250/- on the respondent no. 3 and on other Brick Kilns as well for the past violations.

It is also submitted that this Hon'ble Tribunal also made directions to the State PCB to continuously monitor the operation of the Brick Kilns. Hence, the same issues which have already been adjudicated, decided may not be entertained by this Hon'ble Tribunal again. Further, neither the complainant nor the respondent no. 1 and 2 have been able to indicate any violation is there is any on the part of the respondent no. 3.

8. That my above statement is true and correct.

Hence, the present petition is liable to be dismissed with cost for harassing the respondent no. 3 to fulfil their vested interest.



Anuman
DEPONENT

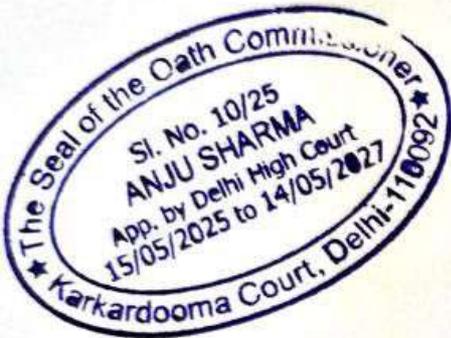


I identify the Deponent who has signed by thumb impression in my presence

VERIFICATION

3-1 OCT 2025

Verified at Delhi on thisday of2025, that the contents of the above affidavit are true and correct to the best of my knowledge and nothing therein have been concealed therefrom.



CERTIFIED THAT THE DEKONEN
Shri/Smt./Km
S/o, W/o, D/o, Sh.
Identified by Shri/Smt
has solemnly At
on 3-1 OCT 2025
That the content: affidavit which
have been read Over & explained to Him/her
are true & correct to his/her knowledge
Oath Commissioner n.n. Court Daire

[Signature]
DEPONENT

3-1 OCT 2025

The copy of Certificate of
Registration No.
dated 17.05.2025 issued by
the Government of
Uttaranchal, Directorate of
Industries
The copy of Rental Lease
Agreement dated 22.11.2006

GOVERNMENT OF UTTARACHAL
DIRECTORATE OF INDUSTRIES

हिंदी में प्रतिक्रिया

CERTIFICATE OF PERMANENT REGISTRATION

FOR OFFICE USE ONLY

validity for ever



महाराष्ट्र प्रशासन
जिला उद्योग केंद्र
हडको (हरिद्वार)

Application No. 080

Block Code

District Code 13

State Code 05

Whether items of manufacture / activity require an Industrial License., 1. License Yes - 1, No - 2

(No Industrial License is required for items listed in schedule II of the licencing notification dated 25-7-1991 if the Unit employes as than 10/20 workers with/without power.)

CERTIFICATE OF REGISTRATION

The Unit permanently registered as SSI/SSSBE/TINY unit for the manufactured of items activities as started in the application form and briefly noted below

Name of the firm :- M/s शिव ब्रिक सुलाई

Nature of firm ग्राम व जे० - टिकोला कला Hardwar Prop/Partners/Pvt Ltd/Ltd

Office Address :- ग्राम व जे० - मकरेडा

Item of manufacture / activity (S. No. 1 & Appendix - A) Name of Prop शिव ब्रिक सुलाई
Partners
Director

- 1. ब्रिक भाग
- 2.
- 3.
- 4.
- 5.
- 6.

Investment in plant and machinery (S.No 13 & Appendix - B)

Rs in 000 00545

Permanent Registration No. 205902467

Date of Issue 17101998

Date of Production

Ready for production

भारत सरकार वाणिज्य और उद्योग मंत्रालय (औद्योगिक नीति व संवर्धन विभाग) के कार्यालय ज्ञाप सं० 1(10)/2001 एन ई आर दिनांक 7 जनवरी 2003 से अधिसूचित " FISCAL INCENTIVES" इस अधिसूचना में उल्लिखित विकास केन्द्रो, औद्योगिक अवस्थापना विकासकेन्द्रो, आद्यौगिक आस्थानो एक्सपोर्ट प्रोसेसिंग जोन्स, थीम पार्क्स तथा समय-समय पर भारत सरकार द्वारा अधिसूचित अन्य क्षेत्रा मे उद्योग स्थापना की शर्तो को पूर्ण करने पर ही अनुमान्य होगी।

Dated :

General Manager
District Industries Center
Roorkee, Haridwar (U A)



उत्तरांचल UTTARANCHAL

B 553909

*** कोषाधिकारी *

रकबा कोड 5500 *

22 NOV 2006

14112106

++2006 (300) 2000 xx

हम कि सुभाषा पुत्र श्री ईसमसिंह, विश्वास पुत्र श्री ईसमसिंह व श्रीमती सुषामा पत्नी विधावा श्री अशोक कुमार, निवासी गणगाँव ग्राम टिकौला ब्लां, परगना मंगलौर, तहसील रुडकी, जिला हरिद्वार प्रथम पक्षाकारण । व अरविन्द कुमार प्रोपराईटर मैसर्स विष्णु सप्लाई टिकौला ब्लां, निवासी अरविन्द कुमार पुत्र श्री राजेश सिंह, निवासी झबरेडा, परगना मंगलौर, तहसील रुडकी, जिला हरिद्वार ----- द्वितीय पक्षा ।

विदित हो कि प्रथम पक्षा का भूमि खासरा नंबर- 198, रकबाई- 12 बीघे खाम, स्थित मौजा टिकौला ब्लां, परगना मंगलौर, तहसील रुडकी, जिला हरिद्वार, के मालिक है । जिसके सम्बन्ध में प्रथम पक्षाकारण को हर प्रकार के हक हकूक हासिल है प्रथम पक्षा की उक्त भूमि पर द्वितीय पक्षा पहले से ही भट्टे के व्यक्त के लिए इस्तेमाल गत वर्ष तक कर रहा है । इस इशारनामें को

द्वितीय पक्षा के पक्षा ने भट्टा व्यक्साय हेतु जब तक मिट्टी वास्ते
 Viswash
 सुभाष सिंह
 अरविन्द कुमार

बनाने हेतु मिलती रहेगी, ¹³⁷ जब तक द्वितीय पक्ष भट्टा चलाता रहेगा ।

1- प्रथम पक्ष , द्वितीय पक्ष से प्रति वर्ष 7,000 ईट प्रति बीघा प्रथम श्रेणी 10,000/- ₹ शारह हजार रुपये प्रति बीघा , प्रति वर्ष वास्ते रायल्टी लेते रहेगा । जिसके लिए द्वितीय पक्ष को कोई आपीत्त किसी भी प्रकार की नहीं द्वितीय पक्ष मैसर्स शिव ब्रिक् सप्लाय का व्यापार करेगा ।

अतः यह हम फरीकसानियान ने अपनी स्वच्छ मनबुद्धि

सेलखा दिया गया है । ताकि समय पर काम आवे । इति ।

दिनांक : 14.12.2006 ई0

ह0 प्रथम पक्ष : सुभाष मिश्र

- Viswash

सुभाष

Shiv



गवाहान :-

ह0 द्वितीय पक्ष : Anuman

Complishan

Attended & Authenticated
अनुमोदित & प्रामाणिक

Shiv Suman Nath Sharma
14.12.06

Shiv Suman Nath Sharma
Advocate & Notary
Koorkee, Haridwar (U.A.)



01247/240 II 14.12.06

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वारजिला हरिद्वार

85621

लाइसेन्स

मैत्रि वि. वि. स. लाइचूंकि श्री सरविन्दुकार राजे-उ सिंह जिला परिषद/क्षेत्रसमिति जिला पंचायत हरिद्वार जिला हरिद्वारको मैत्रि पांच हजार रुपये को रुपये का भुगतान कर दिया है।अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्रके भीतर उत्तर-दिकाला ब्लाक मेंदिनांक 01/10/2023 से 30/09/2024तक इ.अ.२१ के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	स्थापार	पुता	अभ्युक्ति
<u>सरविन्दुकार</u>	<u>राजे-उ सिंह</u>	<u>इ.अ.२१</u>	<u>दिकाला ब्लाक</u>	

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 30/09/2024 20

लाइसेन्स अधिकारी

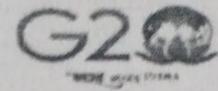
टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए, अन्यथा लाइसेन्स अमान्य होगा। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

UKPCB



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)



UKPCB/ROR/Con/S-194/2024/295

Date: 27.05.2024

Registered Post

To,

M/s Shiv Brick Supply
Vill-Tikola Kalan,
Pargana, Manglour,
Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 5335	Application ID-163631
CCA (Renewal)	
Date-24.10.2019	

CCA is hereby granted to M/s Shiv Brick Supply located at Vill-Tikola Kalan, Pargana, Manglour, Roorkee, Distt- Haridwar. subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

- This CCA is granted for a period up to 31.03.2027 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs 24.21 Laacs.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity (Per Day)	Product	Quantity (Per Day)
1	Bricks	25,000 Nos	Bricks	25,000 Nos

- Specific Conditions under Water Act:

- The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

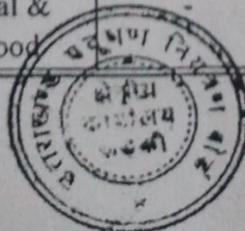
- Trade Effluent Treatment and Disposal: Nil.

- Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

- Conditions under Air Act:-

- The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood		Induced draft with Zig-Zag	250 mg/NM ³



Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Shiv Brick Supply is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2027
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit:-
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc.gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- The industry shall ensure interlocking of air pollution control devices and production processes.
- Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.

5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-अ/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
11. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement or any change in effluent discharge point or emission point.



UKPCB

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.

[Signature]
27/05/2024
Regional Officer

Date: 05.2024

Letter No. :UKPCB/ROR/Con/S-194/2024/

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.



Regional Officer

जिला उद्यान अधिकारी,
हरिद्वार।

किसी संख्या 1/98

दिनांक - 15-10-98

अनापीत प्रमाण पत्र

प्रमाणित किया जाता है कि मैरि शिव प्रिय सप्लार्ड प्रो० अश्विन्द कुमार पुत्र श्री राजेन्द्र सिंह निवासी इन्दौर तहसील रुडकी जिला हरिद्वार का ईट भाट्टा जो कि ग्राम टिकोला कला परगना मंगलौर तहसील रुडकी जिला हरिद्वार में स्थित है। इस ईट भाट्टे के पुराने परिष्कार में 1000-मीटर तक उत्तार दीक्षा में 500 मीटर तक जोरें बाग बाग स्थित नहीं है। यह क्षेत्र पल पट्टी क्षेत्र भी प्रापित नहीं किया गया है। अतः इस क्षेत्र में मैरि शिव प्रिय सप्लार्ड को ईट भाट्टा लगाने हेतु संस्तुति की जाती है।

पंजी कमा रा 1/98
जिला उद्यान अधिकारी 2
जिला उद्यान अधिकारी,
हरिद्वार।

पत्रांक संख्या-451/98

दिनांक- 15-10-98

अनापत्ति प्रमाण पत्र

प्रमाणित किया जाता है कि मैसर्स शिव ब्रिक सप्लाइ, प्रो० अरविन्द कुमार पुत्र श्री राजेन्द्र सिंह, निवासी, झबरेड़ा, तहसील-रूड़की, जिला-हरिद्वार का ईट भट्टा जो कि ग्राम-टिकोला कलां, परगना मंगलौर, तहसील-रूड़की, जिला-हरिद्वार में स्थित है। इस भट्टे के पूरब व पश्चिम में 1000 मीटर व उत्तर, दक्षिण में 500 मीटर तक कोई आम बाग स्थित नहीं है। यह क्षेत्र फल पट्टी क्षेत्र भी घोषित नहीं किया गया है। अतः इस क्षेत्र में मैसर्स शिव ब्रिक सप्लाइ को ईट भट्टा लगाने हेतु संस्तुति की जाती है।

ह०अ०

पंकज कुमार

जिला उद्यान अधिकारी

हरिद्वार।

E-c

Reg

District Level Environment Impact Assessment Authority, Saharanpur, U.P.

To,

Mr. Arvind Kumar
M/s Shiv Brick Supply Vill Tikola Kalan
Add- Village- Jhabreda,
District- Haridwar (Uttarakhand)

Ref. No. 209 /Sah/DEAC/file no. /Brick

Dated 7./12/2018

Sub: Environmental Clearance for Brick earth mining Gata Nos. 242M, 315, 238, 242M,
314 Village- Ransura, Tehsil – Deoband, District- Saharanpur, (U.P)

Dear Sir,

Please refer to your application dated 01.05.2018 addressed to the chairman, DEIAA, Saharanpur, U.P. on the subject as above. The matter was considered by the District Level Expert Appraisal Committee Saharanpur.

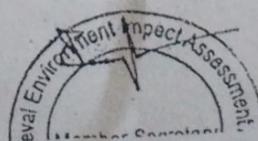
The committee noted that an application dated 10.05.2018 was made by the project proponent for environmental clearance of Brick earth mining Gata Nos. 242M, 315, 238, 242M, 314 Village- Ransura, Tehsil – Deoband, District- Saharanpur, (U.P) (Leased area 3.559 Ha), M/s Shiv Brick Supply.

As presentation was made by the project proponent Mr. Arvind Kumar M/s Mr. Arvind Kumar along with their consultant before DEAC. The proponent, through the documents submitted and the presentation made during meeting has informed to the DEAC that:-

The Environmental Clearance is sought for Brick earth Gata Nos. 242M, 315, 238, 242M, 314 Village- Ransura, Tehsil – Deoband, District- Saharanpur, (U.P).

As per Form- 1M & documents submitted 6726.4 cum soil excavation per year is proposed from the area-3.559 ha. Gata wise excavation details are proposed as follows:

Village	Ransura	Coordinates:- 30° 8'39.41" N 77° 44'32.15" E
Tehsil	Deoband	
Gata No.	242M, 315, 238, 242M, 314	
Size Of Mining Lease (Hectare)	3.559 ha	
Capacity Of Mining Lease (TPA)	9417.11	
Expected Cost Of The Project	24 Lakh	
Period Of Mining Lease	5 Years	
Max. Depth of Mining	1.2 m	



1. The ultimate depth of mining will be restricted to 2.00 meter.
2. The water requirement will be limited to 2 KLD & will be supplied from water tankers.
3. The project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
4. Regarding the project no litigation is pending in any court.
5. An affidavit has been submitted by the proponent regarding compliance of provisions given in MOEF OM dated 24/06/2013.
6. The project proposal falls under category 1(a)- B2 of Gazette Notification No. S.O. 141 (E) dated the 15.01.2016 and EIA Notification, 2006 (as amended).

Based on the recommendations of the District Level Expert Appraisal Committee That District Level Environment Assessment Authority decided to grant the Environmental Clearance to the project proposal subject to the effective implementation of the following general and specific conditions:

A. General condition

1. The project proponent will do mining/ digging of brick earth according to approved mines plan no 2003 dated 01.11.2018.
2. Environmental clearance does not create or verify any claim of applicant on the proposed site/ activity.
3. Any mining activity shall be undertaken only after permission from mining Department/ district administration and written agreement with land owner from where earth excavation is proposed.
4. No change in mining technology and scope of working shall be made without approval of Authority.
5. Personnel working in dusty area shall be provided with protective respiratory device and they shall also be imparted adequate training and information on safety and health aspects.
6. The authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
7. In case of any deviation or alteration in the project proposed from those submitted to this Authority for Environmental clearance prior to start any activity at the project site.
8. Concealing factual data or submission of false/ fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) act, 1986.

B. Specific Condition

1. The mining will be open- cast type and carried out manually.
2. This environment clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease. This environmental clearance shall automatically become null and void.
3. The environment clearance will be co-terminus with the mining lease period.
4. Top soil should be adequately preserved and should be used for landscaping.
5. Excavated soil should be properly stored in a manner not to increase surrounding SPM level.
6. Water sprinkler should be exercised during excavation and storage of soil for suppression of fugitive dust.
7. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
8. Safety measures for the people working at the site shall be duly taken care of as per law.
9. The excavation work shall be done in day time only.
10. Green belt shall be developed around the mining site and around the haul road to mitigate noise and air pollution
11. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
12. Noise level shall be maintained as per standards for both day and night.
13. The route map for soil transportation from excavation plots to works site should be firmed up necessary permission shall be sought from district administration.
14. Vehicles hired for soil transportation should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standers.
15. Approach road will be maintained periodically.
16. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of proposal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets septic tank.
17. Solid waste material viz gutkha rappers. Plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per solid waste management rules.
18. Project proponent should maintain daily register for information of (a) collection of soil clay (b) manpower & (c) transportation purpose.



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10. A minimum distance of 15 m from any civil structure has been kept from the periphery of any excavation area.
11. Norms of Transport Department PWD shall be strictly followed during transportation of minerals.

This clearance does not confirm ownership of project proponent on the proposed land. It only stipulates environmental safeguards regarding proposed excavation if the same is permitted by District Administration/Competent Authorities.

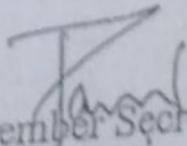
The clearance shall be subject to permission from District Administration for proposed excavation. District Administration can restrict quantity of soil excavation and/or other infrastructure proposed for excavation in accordance to prevalent mining rules.

The project proponent is also directed to ensure that the proposed site should not be a part of any buffer zone or non-development zone as required/prescribed/identified under law. In case of violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this permission shall automatically be deemed to be cancelled.

The DEIAA /MoEF reserve the right to revoke the Environmental Clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/MoEF. DEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearance approvals should be obtained and submitted before start of any mining activity.

The stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.09.2006, as amended and Gazette Notification No. S.O. 141(E) dated 15.01.2016.


Member Secretary
DEIAA, Saharanpur



REGIONAL OFFICE

Uttarakhand Pollution Control Board
Irrigation Design Building Campus
Roorkee, District Haridwar
E-mail : rnrucpcb2013@gmail.com

21

Letter Ref. No.: UKPCB/ROR/Con/S-194/2025/632

Date: 20.06.2025

SPPEED POST

To,

M/S Shiv Brick Supply
Vill. - Tikola Kala
Pargana Manglour, Tehsil Roorkee
District Haridwar (Uttarakhand)

Sub.: Revocation of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, respectively) reg.

CAF ID - 5335

Application ID - 163631

CCA (Renewal)

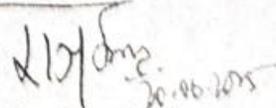
Kindly refer to the Consolidated Consent & Authorization (CCA) renewal order issued to M/S Shiv Brick Supply, Vill. Tikola Kala, Pargana Manglour, Tehsil Roorkee, District Haridwar (hereinafter referred as "Brick Kiln" by this office vide letter ref. no. UKPCB/ROR/Con/S-194/2024/295 dated 27.05.2024. In continuation of above, following information was sought from the Occupier of the Brick Kiln vide this office letter ref. no. UKPCB/ROR/Con-S-194/2025/576 dated 12.06.2025.

1. Permission from the Zila Panchayat, Haridwar for operation of brick kiln.
2. Certificate of District Horticulture Officer, Haridwar regarding distance from brick kiln to orchard.
3. Permission of uses of ground water for brick making from the Central Ground Water Authority (CGWA).
4. Arrangement for dust control and development of greenbelt in the premise of brick kiln.

The Occupier of Brick Kiln has submitted his reply vide letter dated 13.06.2025 and informed that said brick kiln has been closed and presently operation of brick kiln is not being done. The occupier of Brick Kiln has not submitted the information sought by this office vide letter dated 12.06.2025.

Now therefore, in view of above and in exercise of powers conferred under section 27 of the Water (Prevention and Control of Pollution) Act, 1974, section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981 and rule 6(4) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable, the Consolidated Consent & authorization (CCA) renewal order issued to the brick kiln by this office vide letter ref. no. UKPCB/ROR/Con/S-194/2024/295 dated 27.05.2024 is hereby revoked.

The occupier of the brick Kiln is hereby directed not to operate said brick kiln without prior Consolidated Consent & authorization (CCA) of the State Pollution Control Board.


(Dr. Rajendra Singh)
Regional Officer

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information please.